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CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO.375OF 2010 Cuttack this the 22nd day of July, 2010

Rupak Ku.Nayak...Applicant
-VERSUSUnion of India & Ors. Respondents

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THE HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER

ORDER

Heard Shri B.K.Mohanty learned counsel for the applicant and Shri U.B.Mohapatra, learned Senior Standing Counsel(on whom a copy of this O.A. has already been served) appearing on behalf of the Respondents.

The grievance of the applicant is that he had appeared for the Postman examination and though he had done exceedingly well in all the three papers, yet as per his expectation, has not been awarded proper marks in respect of Paper-A and in the above background, he has prayed for revaluation of Answer Paper-A and for cancellation of the result which was declared on 27.4.2010 due to wrong evaluation and favouritism etc. In this regard, the applicant has already made a representation to Respondent No.3. During the course of hearing, Shri Mohanty submitted a copy of D.G.(P) letter No.18-2/94-DE dated 21.11.94 and 18-2/94-DE dtd. 23.5.94, which provides for communication, retotaling and reverification of marks under certain circumstances.

Without going into the merit of the case and as agreed to by the learned counsel for the parties, Respondent No.3 is directed to consider all the points urged in this O.A. and also the representation as at Annexure-A/2 and pass a

reasoned and speaking order and communicate the same to the applicant within a period of two months from the date of receipt of this order.

With the above observation and direction, this O.A. is disposed of at the stage of admission itself.

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Send a copy of this order along with copy of the O.A. to Respondent No.3 for compliance and free copies of this order be made over to the learned counsel for the parties.

ADMINISTRATIVE MEMBER